

[TO BE PUBLISHED IN THE GAZETTE OF INDIA PART II  
SECTION 3 SUB-SECTION (I)]

No.K.11017/1/2017-US.I  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

\*\*\*

Jaisalmer House,  
26, Man Singh Road,  
New Delhi-110011.  
Dated the 24 August, 2017

**NOTIFICATION**

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Thottathil Bhaskaran Nair Radhakrishnan (PHC: Kerala), Judge of the Kerala High Court, who has been appointed as Chief Justice of the Chhattisgarh High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Chhattisgarh High Court, outside of his parent High Court.

  
24/8/17  
(Rajinder Kashyap)

Joint Secretary to the Government of India  
Tel: 2338 3037

To

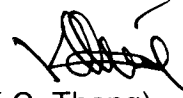
The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI

No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Thottathil Bhaskaran Nair Radhakrishnan, Chief Justice, Chhattisgarh High Court, Bilaspur.
2. The Secretary to Chief Minister, Chhattisgarh, Raipur.
3. The Chief Secretary, Chhattisgarh, Raipur.
4. The Accountant General, Chhattisgarh, Raipur.
5. The Registrar General, Chhattisgarh High Court, Bilaspur.
6. The Registrar General, Kerala High Court, Ernakulam.
7. NIC, DoJ- for uploading the notification on website of the Department.



(K.C. Thang)

Under Secretary to the Govt. of India  
Tele: 2338 2978

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Dated the 24 August, 2017

NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Pradip Kumar Mohanty (PHC: Orissa), Judge of Jharkhand High Court, who has been appointed as Chief Justice of the Jharkhand High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Jharkhand High Court, outside of his parent High Court.

  
24/8/17

(Rajinder Kashyap)

Joint Secretary to the Government of India  
Tel: 2338 3037

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI

No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Pradip Kumar Mohanty, Chief Justice, Jharkhand High Court, Ranchi.
2. The Secretary to Chief Minister, Jharkhand, Ranchi.
3. The Chief Secretary, Government of Jharkhand, Ranchi.
4. The Accountant General, Jharkhand, Ranchi.
5. The Registrar General, Jharkhand High Court, Ranchi.
6. The Registrar General, Orissa High Court, Cuttack.
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Dated the 24 August, 2017

NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Navaniti Prasad Singh (PHC: Patna), Judge of the Patna High Court, who has been appointed as Chief Justice of the Kerala High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Kerala High Court, outside of his parent High Court.

*mp*  
*24/8/17*  
(Rajinder Kashyap)

Joint Secretary to the Government of India  
Tel: 2338 3037

To

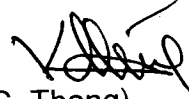
The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI.

No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Navaniti Prasad Singh, Chief Justice, Kerala High Court, Ernakulam.
2. The Secretary to Chief Minister, Kerala, Thiruvananthapuram.
3. The Chief Secretary, Government of Kerala, Thiruvananthapuram.
4. The Accountant General, Kerala, Thiruvananthapuram.
5. The Registrar General, Kerala High Court, Ernakulam.
6. The Registrar General, Patna High Court, Patna.
7. NIC, DoJ- for uploading the notification on website of the Department.



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Dated the 24 August, 2017

**NOTIFICATION**

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Rajendra Menon (PHC: Madhya Pradesh), Judge of the Madhya Pradesh High Court, who has been appointed as Chief Justice of the Patna High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Patna High Court, outside of his parent High Court.

*myf*  
*24/8/17*

(Rajinder Kashyap)

Joint Secretary to the Government of India  
Tel: 2338 3037

To

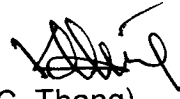
The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI.

No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Rajendra Menon, Chief Justice, Patna High Court, Patna.
2. The Secretary to Chief Minister, Bihar, Patna.
3. The Chief Secretary, Government of Bihar, Patna.
4. The Accountant General, Bihar, Patna.
5. The Registrar General, Patna High Court, Patna.
6. The Registrar General, Madhya Pradesh High Court, Jabalpur.
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NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Badar Durrez Ahmed (PHC: Delhi), Judge of the Delhi High Court, who has been appointed as Chief Justice of the Jammu and Kashmir High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Jammu & Kashmir High Court, outside of his parent High Court.

*myp*  
24/8/2017

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tel: 2338 3037

To

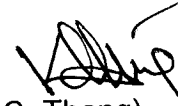
The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI.

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Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Badar Durrez Ahmed, Chief Justice, Jammu & Kashmir High Court, Srinagar.
2. The Secretary to Chief Minister, Jammu & Kashmir, Jammu.
3. The Chief Secretary, Government of Jammu & Kashmir, Jammu.
4. The Registrar General, Jammu & Kashmir High Court, Jammu.
5. The Accountant General, Jammu & Kashmir, Jammu.
6. The Registrar General, Delhi High Court, New Delhi.
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NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Pradeep Nandrajog (PHC: Delhi), Judge of the Delhi High Court, who has been appointed as Chief Justice of the Rajasthan High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Rajasthan High Court, outside of his parent High Court.

*MYP*  
*24/8/17*

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tel: 2338 3037

To

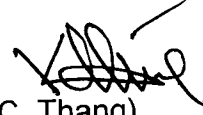
The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
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No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Pradeep Nandrajog, Chief Justice, Rajasthan High Court, Jodhpur.
2. The Secretary to Chief Minister, Rajasthan, Jaipur.
3. The Chief Secretary, Government of Rajasthan, Jaipur.
4. The Registrar General, Rajasthan High Court, Jodhpur.
5. The Accountant General, Rajasthan, Jaipur.
6. The Registrar General, Delhi High Court, New Delhi.
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NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Kumari Justice Indira Banerjee (PHC: Calcutta), Judge of the Delhi High Court, who has been appointed as Chief Justice of the Madras High Court, shall be entitled to receive, in addition to her salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of her service when she performs her duties as Chief Justice, Madras High Court, outside other parent High Court.

*mp*  
24/8/17

(Rajinder Kashyap)

Joint Secretary to the Government of India  
Tel: 2338 3037

To

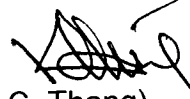
The Manager,  
Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI.

No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Kumari Justice Indira Banerjee, Chief Justice, Madras High Court, Jodhpur.
2. The Secretary to Chief Minister, Tamil Nadu, Madras.
3. The Chief Secretary, Government of Tamil Nadu, Madras.
4. The Accountant General, Tamil Nadu, Madras.
5. The Registrar General, Madras High Court, Chennai.
6. The Registrar General, Delhi High Court, New Delhi.
7. The Registrar General, Calcutta High Court, Kolkata.
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Dated the 24 August, 2017

NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Hemant Gupta (PHC: Punjab & Haryana), Judge of the Patna High Court, who has been appointed as Chief Justice of the Madhya Pradesh High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.9000/- (Rs. Nine thousand only) per month, for the period of his service when he performs his duties as Chief Justice, Madhya Pradesh High Court, outside of his parent High Court.

*mkp*  
*24/8/17*

(Rajinder Kashyap)

Joint Secretary to the Government of India  
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To

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Government of India Press,  
Ring Road, Mayapuri,  
NEW DELHI.

No. K.11017/1/2017-US.I

Dated the August, 2017

Copy forwarded to:-

1. Shri Justice Hemant Gupta, Chief Justice, Madhya Pradesh High Court, Jabalpur.
2. The Secretary to Chief Minister, Madhya Pradesh, Bhopal.
3. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
4. The Accountant General, Madhya Pradesh, Bhopal.
5. The Registrar General, Madhya Pradesh High Court, Jabalpur.
6. The Registrar General, Patna High Court, Patna.
7. The Registrar General, Punjab & Haryana High Court, Chandigarh.
8. NIC, DoJ- for uploading the notification on website of the Department.



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